

was urged that the Transferor Company in the instant case is not located within the jurisdiction of this Tribunal, however, in Para 28(IX) of the Order dated 07.06.2024, this Tribunal has given directions concerning dissolution of the Transferor Company.

4 In view of Section 420 of the Companies Act, 2013 and the averments made in the Application and the submissions made by the Learned Counsel for the Applicant, the Order dated 07.06.2024 is amended to the following extent:-

- i) The following sentence appearing in Para 27 of the Order dated 07.06.2024 stands deleted:
“Hence, the scheme is approved with the Effective Date as 07.06.2024”;
- ii) The following sentences appearing in Para 28(IX) of the Order dated 07.06.2024 stands deleted:
“On such certified copy being provided, the Transferor Company shall be dissolved without undergoing the process of winding up. The Scheme will become effective upon filing the certified copy of this Order with the concerned Registrar of Companies.”

Save above, the other directions as contained in the Order dated 07.06.2024 remain intact and with the above directions *IA (CA) 36/JPR/2024* stands disposed off. The Registry is directed to send a copy of this order to the concerned parties.

Sd-

(Rajeev Mehrotra)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

July 08, 2024